FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	21/08/1997
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of Closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation Commencement Date of corporate debtor	11/06/2024 (Hon'ble NCLT passed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and the registration number of the Insolvency Professional acting as Liquidator	Palak Swapnil Desai IBBI Regn. No. IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and e-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024,** to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149
(valid till 22nd October, 2024)

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number 8.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.con
CIN : L34300DL1983PLC016136

RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).
Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers		No. of Shares
			From	To	
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT **http://ssarvi.com/running-cases.php**
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: **http://ssarvi.com/running-cases.php** **Mail to supremetransportorg.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**http://ssarvi.com/running-cases.php**
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	**Mail to supremetransportorg.cirp@gmail.com**

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited

Date: 15.06.2024 — Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Place: Navi Mumbai — Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

ONGC ओएनजीसी ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

"IMPORTANT"

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The Kerala Minerals and Metals Ltd

KMML
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK, 10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH water tube Boiler Plant

Chavara 14.06.2024 — Sd/- Managing Director for The Kerala Minerals and Metals Ltd

TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhawan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at the any of the following addresses:

I. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

UPDATER SERVICES LIMITED

uds
Redefining Business Services

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 | 0333, **CIN:** L74140TN2003PLC051955;
Website: www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21ST ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

e-Voting

The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and Instructions given in the Annual Report.

Members may take specific note of following:

(i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.
(ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.
(iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
(iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.
(v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.
(vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com
(vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.
(viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com. Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 89398 78852

For Updater Services Limited
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel.** : +91- 22 4032 3851
Fax No.: +91- 22 4032 3191 **Website:** www.gfllimited.co.in
Email ID: contact@gfllimited.co.in
CIN: L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday,07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com.**

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (In case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at rnt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	**www.evotingindia.com** To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	**Friday, 07th June, 2024**
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹9,500/- crore (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	9,500			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (**https://rbiretaildirect.org.in**). For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	**RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No. IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024,** to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

Crompton

Crompton Greaves Consumer Electricals Limited

CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel.: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024,** at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024.**

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (**"TDS"**) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024.**

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a) Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting. Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number B.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.con
CIN : L34300DL1983PLC016136

RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers		No. of Shares
			From	To	
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT **http://ssarvi.com/running-cases.php**
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: **http://ssarvi.com/running-cases.php** **Mail to supremetransportorg.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**http://ssarvi.com/running-cases.php**
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	**Mail to supremetransportorg.cirp@gmail.com**

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited
Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

Date: 15.06.2024
Place: Navi Mumbai

ONGC ओएनजीसी ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

"IMPORTANT"

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The Kerala Minerals and Metals Ltd

KMML
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK, 10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH water tube Boiler Plant

Chavara 14.06.2024
Sd/- Managing Director for The Kerala Minerals and Metals Ltd

TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhavan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at the any of the following addresses:

I. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹9,500/- crore (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	9,500			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (**https://rbiretaildirect.org.in**). For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No. IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

UPDATER SERVICES LIMITED

uds
Redefining Business Services

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 I 0333, **CIN:** L74140TN2003PLC051955;
Website: www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21ST ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

e-Voting

The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and Instructions given in the Annual Report.

Members may take specific note of following:

(i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.

(ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.

(iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

(iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.

(v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.

(vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com

(vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.

(viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com, Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 89398 78852

For **Updater Services Limited**
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel. :** +91- 22 4032 3851
Fax No.: +91- 22 4032 3191 **Website:** www.gfllimited.co.in
Email ID: contact@gfllimited.co.in
CIN: L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday,07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com.**

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (In case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at mt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at mt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	www.evotingindia.com To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	**Friday, 07th June, 2024**
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

Crompton

Crompton Greaves Consumer Electricals Limited
CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel.: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024,** at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024**.

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (**"TDS"**) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024**.

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a) Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting. Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number B.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.com
CIN : L34300DL1983PLC016136

RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).
Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers From	Distinctive Numbers To	No. of Shares
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT http://ssarvi.com/running-cases.php
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: http://ssarvi.com/running-cases.php Mail to supremetransportorg.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	Mail to supremetransportorg.cirp@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited
Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

Date: 15.06.2024
Place: Navi Mumbai

ONGC ओएनजीसी ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

"IMPORTANT"

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The Kerala Minerals and Metals Ltd

KMML
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK, 10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH water tube Boiler Plant

Chavara 14.06.2024

Sd/- Managing Director for The Kerala Minerals and Metals Ltd

Crompton

Crompton Greaves Consumer Electricals Limited

CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel.: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024,** at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024**.

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (**"TDS"**) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024**.

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a) Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting. Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhawan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at any of the following addresses:

i. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

uds

Redefining Business Services

UPDATER SERVICES LIMITED

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 | 0333, **CIN:** L74140TN2003PLC051955;
Website: www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21ST ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

e-Voting

The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and Instructions given in the Annual Report.

Members may take specific note of following:

(i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.

(ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.

(iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

(iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.

(v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.

(vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com

(vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.

(viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com, Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 89398 78852

For **Updater Services Limited**
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel. :** +91- 22 4032 3851
Fax No.: +91- 22 4032 3191 **Website:** www.gfllimited.co.in
Email ID: contact@gfllimited.co.in
CIN: L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday,07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com.**

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (In case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at mt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at mt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at mt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	www.evotingindia.com To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	Friday, 07th June, 2024
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹9,500/- crore (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	9,500			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (**https://rbiretaildirect.org.in**). For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No. IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024,** to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number B.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

ONGC ओएनजीसी ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhavan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at the any of the following addresses:

I. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of **₹9,500/- crore** (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	**9,500**			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (**https://rbiretaildirect.org.in**). For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	**RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No. IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.com
CIN : L34300DL1983PLC016136

RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers From	Distinctive Numbers To	No. of Shares
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

The Kerala Minerals and Metals Ltd

KMML
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK, 10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH water tube Boiler Plant

Chavara 14.06.2024

Sd/- Managing Director for The Kerala Minerals and Metals Ltd

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uds
Redefining Business Services

UPDATER SERVICES LIMITED

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 I 0333, **CIN:** L74140TN2003PLC051955;
Website: www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21ST ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

e-Voting

The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and Instructions given in the Annual Report.

Members may take specific note of following:

(i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.

(ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.

(iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

(iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.

(v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.

(vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com

(vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.

(viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com, Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 89398 78852

For **Updater Services Limited**
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel. :** +91- 22 4032 3851
Fax No.: +91- 22 4032 3191 **Website:** www.gfllimited.co.in
Email ID: contact@gfllimited.co.in
CIN: L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday,07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com.**

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (In case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at rnt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	**www.evotingindia.com** To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	**Friday, 07th June, 2024**
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT **http://ssarvi.com/running-cases.php**
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: **http://ssarvi.com/running-cases.php** **Mail to suprememtransportorg.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**http://ssarvi.com/running-cases.php**
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	**Mail to supremetransportorg.cirp@gmail.com**

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited

Date: 15.06.2024
Place: Navi Mumbai

Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

Crompton

Crompton Greaves Consumer Electricals Limited
CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel.: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024,** at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024**.

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (**"TDS"**) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024**.

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a) Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting. Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number B.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

ONGC ओएनजीसी ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

"IMPORTANT"

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TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No. DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhawan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at any of the following addresses:

i. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of **₹9,500/- crore** (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	**9,500**			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (**https://rbiretaildirect.org.in**). For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	**RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No: IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.com
CIN : L34300DL1983PLC016136

RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers From	Distinctive Numbers To	No. of Shares
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

The Kerala Minerals and Metals Ltd

(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK, 10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH waste tube Boiler Plant

Chavara 14.06.2024 — Sd/- Managing Director for The Kerala Minerals and Metals Ltd

UPDATER SERVICES LIMITED

uds Redefining Business Services

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 | 0333, **CIN:** L74140TN2003PLC051955;
Website: www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21st ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

e-Voting

The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and instructions given in the Annual Report.

Members may take specific note of following:

(i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.

(ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.

(iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

(iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.

(v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.

(vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com

(vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.

(viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com, Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 89398 78852

For **Updater Services Limited**
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel. :** +91- 22 4032 3851 **Fax No.:** +91- 22 4032 3191 **Website:** www.gfllimited.co.in **Email ID:** contact@gfllimited.co.in **CIN:** L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday,07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com**.

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (in case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at rnt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	**www.evotingindia.com** To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	**Friday, 07th June, 2024**
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT **http://ssarvi.com/running-cases.php**
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: **http://ssarvi.com/running-cases.php** **Mail to suprememetransportorg.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**http://ssarvi.com/running-cases.php**
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	**Mail to supremetransportorg.cirp@gmail.com**

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited
Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

Date: 15.06.2024
Place: Navi Mumbai

Crompton

Crompton Greaves Consumer Electricals Limited

CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024**, at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024**.

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ("**TDS**") from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024**.

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a) Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through the e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting, Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number B.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

ONGC ओएनजीसी ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhavan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at the any of the following addresses:

I. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹9,500/- **crore** (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	**9,500**			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal **(https://rbiretaildirect.org.in)**. For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No. IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.com
CIN : L34300DL1983PLC016136

RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers		No. of Shares
			From	To	
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

The Kerala Minerals and Metals Ltd

KMML (A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK,10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH water tube Boiler Plant

Chavara 14.06.2024 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

uds
Redefining Business Services

UPDATER SERVICES LIMITED

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 I 0333, **CIN:** L74140TN2003PLC051955;
Website: www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21ST ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

e-Voting

The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and Instructions given in the Annual Report.

Members may take specific note of following:

(i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.

(ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.

(iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

(iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.

(v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.

(vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com

(vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.

(viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com, Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 89398 78852

For **Updater Services Limited**
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel. :** +91- 22 4032 3851
Fax No.: +91- 22 4032 3191 **Website:** www.gfllimited.co.in
Email ID: contact@gfllimited.co.in
CIN: L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday,07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com.**

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (In case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at mt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at mt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	www.evotingindia.com To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	**Friday, 07th June, 2024**
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT **http://ssarvi.com/running-cases.php**
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: **http://ssarvi.com/running-cases.php** **Mail to supremetransportorg.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**http://ssarvi.com/running-cases.php**
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	**Mail to supremetransportorg.cirp@gmail.com**

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited

Date: 15.06.2024 Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Place: Navi Mumbai Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

Crompton

Crompton Greaves Consumer Electricals Limited
CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel.: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024,** at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024**.

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (**"TDS"**) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024**.

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a)Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting. Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number B.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

ONGC ओएनजीसी ONGC ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhavan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at the any of the following addresses:

I. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of **₹9,500/- crore** (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	**9,500**			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (**https://rbiretaildirect.org.in**). For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	**RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No. IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.com
CIN : L34300DL1983PLC016136

RACL Geartech — RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers From	Distinctive Numbers To	No. of Shares
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

The Kerala Minerals and Metals Ltd

KMML (A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK, 10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH water tube Boiler Plant

Chavara 14.06.2024 — Sd/- Managing Director for The Kerala Minerals and Metals Ltd

uds Redefining Business Services

UPDATER SERVICES LIMITED

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 I 0333, **CIN:** L74140TN2003PLC051955;
Website: www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21ST ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

e-Voting

The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and Instructions given in the Annual Report.

Members may take specific note of following:

(i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.

(ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.

(iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

(iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.

(v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.

(vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com

(vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.

(viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com, Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 8939878852

For Updater Services Limited
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel.** : +91- 22 4032 3851
Fax No.: +91- 22 4032 3191 **Website:** www.gfllimited.co.in
Email ID: contact@gfllimited.co.in
CIN: L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday,07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com.**

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (In case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at rnt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	**www.evotingindia.com** To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	**Friday, 07th June, 2024**
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT **http://ssarvi.com/running-cases.php**
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: **http://ssarvi.com/running-cases.php** **Mail to supremetransportorg.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**http://ssarvi.com/running-cases.php**
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	**Mail to supremetransportorg.cirp@gmail.com**

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited

Date: 15.06.2024 — Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Place: Navi Mumbai — Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

Crompton

Crompton Greaves Consumer Electricals Limited
CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel.: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024,** at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024**.

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (**"TDS"**) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024**.

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a) Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting. Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number B.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

ONGC ओएनजीसी ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhavan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at the any of the following addresses:

I. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of ₹9,500/- crore (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	**9,500**			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (**https://rbiretaildirect.org.in**). For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No. IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.con
CIN : L34300DL1983PLC016136

RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers From	Distinctive Numbers To	No. of Shares
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

The Kerala Minerals and Metals Ltd

KMML
(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK, 10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH water tube Boiler Plant

Chavara 14.06.2024 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

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uds
Redefining Business Services

UPDATER SERVICES LIMITED

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 I 0333, **CIN:** L74140TN2003PLC051955;
Website: www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21st ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

   Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

   In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

   e-Voting

   The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and Instructions given in the Annual Report.

   Members may take specific note of following:

   (i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.

   (ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.

   (iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

   (iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.

   (v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.

   (vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com

   (vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.

   (viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com, Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 89398 78852

For **Updater Services Limited**
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel. :** +91- 22 4032 3851
Fax No.: +91- 22 4032 3191 **Website:** www.gfllimited.co.in
Email ID: contact@gfllimited.co.in
CIN: L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday,07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com.**

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (In case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at mt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at mt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at mt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	www.evotingindia.com To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	**Friday, 07th June, 2024**
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT **http://ssarvi.com/running-cases.php**
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: **http://ssarvi.com/running-cases.php** **Mail to supremetransportorg.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**http://ssarvi.com/running-cases.php**
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	**Mail to supremetransportorg.cirp@gmail.com**

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited
Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

Date: 15.06.2024
Place: Navi Mumbai

Crompton

Crompton Greaves Consumer Electricals Limited
CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel.: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024,** at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024**.

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (**"TDS"**) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024**.

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a) Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting. Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

JOINT PUBLIC NOTICE

Pursuant to the Master Direction Reserve Bank of India Non-Banking Financial Company Scale based Regulations Directions, 2023

PRAYAS FINANCIAL SERVICES PRIVATE LIMITED (hereinafter referred to as 'Prayas' or 'Company') is a private company limited by shares incorporated under the provisions of the Companies Act, 2013, having Corporate Identity Number: U67190GJ2017PTC096063, and is a Non-Banking Financial Company - MFI ("NBFC-MFI") registered under the provisions of the Reserve Bank of India Act, 1934, having registration number B.01.00617 dated February 06, 2020, having its registered office at Satyam -1/308, Amba Business Park, Tri Mandir Campus, Above HDFC/SBI Bank, Adalaj, Gandhinagar, Gujarat – 382 421.

Prayas is a subsidiary of Ananya Finance for Inclusive Growth Private Limited (hereinafter referred to as 'Ananya'), an NBFC based out of Ahmedabad registered with RBI having registration number N-01-00493 and having its registered office at 903, Sakar-9, B/s Old RBI, Ashram Road, Ahmedabad - 380 009. Ananya and its subsidiary Prayas are impact lenders engaged in the business of extending income-generating loans to micro-enterprises and microfinance borrowers primarily in the rural and semi-urban areas.

The Company's minority shareholders have expressed interest in selling their entire shareholding to the holding company Ananya thereby making Prayas the wholly owned Subsidiary of Ananya. The share sale transaction is subject to the conditions contained in the definitive agreements to be executed between the Company, Ananya and the minority shareholders. All the existing Board members of the Company will continue to remain on Board including the two nominees from Ananya and the current senior management team will continue to manage the day-to-day operations.

The Company had applied to RBI for its prior approval for the above transaction and the RBI has accorded its approval for the same vide its letter dated 13-06-2024.

This notice has been issued jointly, to the public, by the Company and Ananya

For any clarifications, please contact the undersigned.

Mr. Bhadresh Rawal
Director,
Prayas Financial Services Private Limited,
Ph: 079-48408308,
Email: director@prayasfinance.com

RACL Geartech Limited

Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com Website : www.raclgeartech.com
CIN : L34300DL1983PLC016136

RAUNAQ GEARS

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

The following share certificate(s) of the Company have been reported as lost/misplaced and the holder(s) of the said share certificate(s) have requested the Company for issue of duplicate share certificate(s).

Notice is hereby given that the Company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the Shareholder	Certificate No.	Distinctive Numbers		No. of Shares
			From	To	
0021609	Bhavana J Parikh	00003526	002951608	002951707	100
		00004171	003016108	003016207	100
		00009319	003530908	003531007	100
		00013054	003904408	003904507	100
		00024759	005074908	005075007	100

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/their claim with all supporting documents with the Company at its registered office. If no valid and legitimate claim is received within 15 days from the appearance of this notice, the Company will proceed to issue duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

For RACL Geartech Limited
Sd/-
Gursharan Singh
Chairman & Managing Director

Place: Noida
Date: 14th June, 2024

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SUPREME TRANSPORT ORGANISATION PRIVATE LIMITED OPERATING IN TRANSPORTATION, LOGISTICS AND WAREHOUSING BUSINESS

(Under sub-regulation (1) of regulation 36A read with regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	Supreme Transport Organisation Private Limited PAN- AAMCS0611A CIN- U60230MH2008PTC216143
2.	Address of the registered office	5/B-34, Akshay Mittal Industrial Estate, M.V. Road Andheri (East), Mumbai, Maharashtra, India, 400059
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	The Corporate Debtor was engaged in Transportation, Logistics and Warehousing Business. The Corporate Debtor has warehouses in Maharashtra, Gujarat, Rajasthan and Delhi. THE DETAILED LIST IS AVAILABLE AT **http://ssarvi.com/running-cases.php**
5.	Installed capacity of main products/ services	Currently there is no business operations of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 23,51,58,386/- as on 31st March 2021.
7.	Number of employees/ workmen	N/A
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Expression of interest is being invited afresh for one or more assets of the Corporate Debtor in terms of **Regulation 36B(6A)** of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 i.e., **Asset Wise Resolution.** For further details, kindly refer to the detailed invitation of expression of interest (link given below). Please refer detailed invitation of expression of interest with details of assets of the Corporate Debtor, and relevant dates for subsequent events of the process, available at: **http://ssarvi.com/running-cases.php** **Mail to supremetransportorg.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**http://ssarvi.com/running-cases.php**
10.	Last date for receipt of expression of interest	30th June 2024
11.	Date of issue of provisional list of prospective resolution applicants	2nd July 2024
12.	Last date for submission of objections to provisional list	7th July 2024
13.	Date of issue of final list of prospective resolution applicants	8th July 2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	8th July 2024
15.	Last date for submission of resolution plans	7th August 2024
16.	Process email id to submit EOI	**Mail to supremetransportorg.cirp@gmail.com**

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

SSARVI Resolution Services LLP (IPE Appointed as IP).
(Through its Partner and authorized signatory Mr. Prashant Jain)
Resolution Professional of Supreme Transport Organisation Private Limited
Regd. No IBBI/IPE-0144/IPA-1/2022-23/50008
Regd. & Correspondence Add: B 610, BSEL Tech Park, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai 400703

Date: 15.06.2024
Place: Navi Mumbai

The Kerala Minerals and Metals Ltd

(A Govt. of Kerala Undertaking) Sankaramangalam, Kollam 691583
Phone: 0476-2651215 to 217 E-Mail :md@kmml.com

E-TENDER NOTICE

For more details please visit the E-Tendering Portal: https://etenders.kerala.gov.in or www.kmml.com

No	TENDER ID	ITEMS
1	2024_KMML_675112_1	For fabrication, Supply, Replacement and Erection of Drive and Idler End Trunnion of Digestor-1 ST
2	2024_KMML_673883_1	For the supply of Brick Acid Resistant for Digester
3	2024_KMML_674225_1	For the supply of Brick Acid Resistant for Digester
4	2024_KMML_674286_1	For the supply of Brick Acid Resistant
5	2024_KMML_674110_1	Dismantling and application of Refractory Castables and bricks in B stream Pigment separator in U300
6	2024_KMML_674793_1	Basic Front end Engineering Design and Project report preparation for the setting up of 2 x 100 MT new LPG Storage and Vaporization Facility
7	2024_KMML_673980_1	For supply of Boiler Quality CS Plate-6MM THK, 8 MM THK, 10 MM THK & 12 MM THK
8	2024_KMML_673754_1	Design, Engineering, Supply, Installation and commissioning of acoustic barrier insulation for the PLC control room of new PF-SFD system
9	2024_KMML_675336_1	Acid Resistant Brick lining work of Spent acid blow down tank (T 401 C) in IBP
10	2024_KMML_674794_1	Design, supply, installation, testing and commissioning of new 40 TPH water tube Boiler Plant

Chavara 14.06.2024
Sd/- Managing Director for The Kerala Minerals and Metals Ltd

ONGC ओएनजीसी ONGC

EOA & HPHT ASSET, KAKINADA (A.P.)

GLOBAL EXPRESSION OF INTEREST (EOI)

EOA & HPHT Asset, ONGC, Kakinada, invites EOI from Global Oil & Gas Companies to join in as partner (with **Participative Interest**) for firming up a viable strategy in the **DDW (HP-HT field, Block: KG-OSN-2001/3)**. For more details log on to **https://tenders.ongc.co.in**

TO THE MEMBERS OF ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST

This is to inform to the members (including ex-members) of Escorts Limited Employees Provident Fund Trust (Trust) i.e., the Trust established by Escorts Kubota Limited (formerly Escorts Limited) under Code No DL/776 was surrendered to Regional Provident Fund Commissioner Delhi Central, Bhavishya Nidhi Bhawan, 28 Community Centre, Wazirpur Indl. Area, New Delhi - 110052, w.e.f. 01.04.2023.

We further wish to inform that any member/ ex-member whose contribution amount was lying unclaimed with the Trust has been deposited with Regional Provident Fund Commissioner I, Delhi Central, Employees Provident Fund Organization, Bhavishya Nidhi Bhavan, Wazipur Ind. Area, New Delhi - 110052.

In order to claim the said amount, the concerned member/ ex-member will be required to Generate/ Update his/ her UAN. In case of queries, you may contact Mr. P.C. Joshi by sending an email at trust@escortskubota.com or at the any of the following addresses:

i. 403, 4th Floor, DLF Tower-B, Jasola, New Delhi – 110025
ii.15/5, Mathura Road, Faridabad, Haryana - 121003

For ESCORTS LIMITED EMPLOYEES PROVIDENT FUND TRUST
Sd/-
Trustee

भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell stock by way of auction, for an aggregate amount of **₹9,500/- crore** (Face Value).

Sr. No.	State/UT	Amount to be raised (₹cr)	Additional borrowing (Greenshoe) option (₹cr)	Tenure (in Years)	Type of auction
1.	Gujarat	2,000	-	03	Yield
2.	Haryana	1,500	-	10	Yield
3.	Jammu and Kashmir	500	-	27	Yield
4.	Punjab	1,500	-	09	Yield
5.	Rajasthan	2,000	-	09	Yield
6.	Telangana	1,000	-	12	Yield
		1,000	-	14	Yield
	Total	9,500			

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **June 18, 2024 (Tuesday)**. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal (**https://rbiretaildirect.org.in**). For further details please refer to RBI press release dated **June 13, 2024 (Thursday)** on RBI website **www.rbi.org.in**

"Don't get cheated by E-mails/SMSs/Calls promising you money"

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	21/08/1997
3.	Authority under which Corporate Debtor is incorporated/registered	Incorporated under the Companies Act 1956 and registered with Ministry of Corporate Affairs RoC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH1997PTC110243
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per RoC records: 189, Johari Bazar, Jalgaon, Maharashtra, India, 425001
6.	Date of closure of Insolvency Resolution Process	10/06/2024
7.	Liquidation commencement date of Corporate Debtor	11/06/2024 (Hon'ble NCLTpassed Liquidation Order dated 11/06/2024 Liquidator received order vide email dated 13/06/2024)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Palak Swapnil Desai IBBI Regn. No: IBBI/IPA-001/IP-P01517/2019-20/12515
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: palakdesai77@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: 901, 9th floor, Park Vistas, Lallubhai Park Road, Near MTNL, Andheri (West), Mumbai-400058. Email: liq.rajmallakhichand@gmail.com
11.	Last date for submission of claims	11/07/2024

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** vide order dated 11/06/2024.

The stakeholders of **RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED** are hereby called upon to submit their claim with proof on or before **11/07/2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15/06/2024
Place: Mumbai

Sd/-
PALAK SWAPNIL DESAI
(Liquidator in the matter of RAJMAL LAKHICHAND JEWELERS PRIVATE LIMITED)
AFA No: AA1/12515/02/221024/106149 (**valid till** 22nd October, 2024)

UPDATER SERVICES LIMITED

uds Redefining Business Services

Corp. office & Regd. Office: 1st Floor, No.42, Gandhi Mandapam Road, Kotturpuram, Chennai - 600085
Contact no.: +91 44 2446 3234 l 0333, **CIN:** L74140TN2003PLC051955; **Website:** www.uds.in; **Email:** compliance.officer@uds.in

NOTICE FOR 21ST ANNUAL GENERAL MEETING OF UPDATER SERVICES LIMITED

1. **AGM Notice**

Notice is hereby given that the 21st Annual General Meeting (AGM) of the company will be held through Video Conference (VC/Other Audio visual Means (OAVM) on Monday, the 08th July 2024 at 12.00 PM in compliance with the provisions of the Companies Act, 2013, MCA and SEBI circular dated 25.09.2023 and 07.10.2023 respectively to transact the business set out in the Notice convening the AGM.

2. **Service of document**

In compliance with the above, electronic copy of the Annual Report for FY 2023-24 comprising the Notice of the 21st AGM, Financial Statements, Board's Report, Auditor's Report and other documents required to be attached thereto has been sent to all the members whose email addresses are registered with the Depository Participants (DPs)/Registrar and Transfer Agent (RTA). These documents are also available on the Company's weblink: https://www.uds.in/ and on the websites of the Stock Exchange i.e. BSE Ltd (www.bseindia.com) and National Stock Exchange of India Ltd. (www.nseindia.com) and on the website of Company's Registrar and Share Transfer Agent, M/s. Link Intime India Pvt Ltd at https://linkintime.co.in. The dispatch of notice of the AGM through email has been completed on 14th June 2024.

e-Voting

The company is providing the facility for its members to cast their votes in respect of all the items of business proposed for the 21st AGM under any one of the options: a) remote e-voting facility b) e-voting at the AGM facility. For voting instructions, members may go through the voting process and Instructions given in the Annual Report.

Members may take specific note of following:

(i) The cut-off date for determining the voting rights is Monday, the 1st July 2024.

(ii) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date are entitled to vote under any one of the voting options.

(iii) Members can attend and participate in the Annual General Meeting through the VC/OAVM facility only, the details of which are provided by the company in the Notice of the AGM. Members attending the Meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

(iv) The remote e-voting will commence on Thursday, the 4th July 2024 (09:00 AM) and will end on Sunday, the 7th July 2024 (5.00 PM) and will not be available beyond that time.

(v) The members as on the cut-off date attending the AGM are entitled to exercise their voting right at the meeting through e-Voting, in case they have not already cast their vote by remote e-voting. No voting is permissible after the end of the AGM. Members who have cast their votes by remote e-voting are also entitled to attend the AGM but they cannot cast their vote again at the AGM.

(vi) Website address of NSDL providing Remote e-Voting and e-Voting services: www.evoting.nsdl.com

(vii) SPNP & Associates, Practicing Company Secretaries, represented Mr. Sriram Parthasarathy Practicing Company Secretary (Membership No. FCS: 4862 / COP: 3310), SPNP & Associates will be the scrutinizer of the entire voting process.

(viii) Contact details in case of grievances pertaining to Remote e-Voting/e-Voting facility: Ms. Prajakta Pawle, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Email: evoting@nsdl.com, Contact No.: 022 48867000, Company's Mail ID: compliance.officer@uds.in Contact No.: 89398 78852

For **Updater Services Limited**
Sandhya saravanan
Company Secretary and Compliance Officer

Chennai
14.06.2024

GFL LIMITED

Registered office: 7th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai – 400 018 **Tel. :** +91- 22 4032 3851
Fax No.: +91- 22 4032 3191 **Website:** www.gfllimited.co.in
Email ID: contact@gfllimited.co.in
CIN: L65100MH1987PLC374824

Notice of Postal Ballot and Voting Information

NOTICE is hereby given that, in accordance with Section 110 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 including any amendment(s) thereof ('Rules'), read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022, 9/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with applicable SEBI Circulars, including any statutory modification or re-enactment thereof for the time being in force ("Listing Regulations"), the approval of the Members of GFL Limited (the "Company") is being sought for the following Special Resolution as mentioned in the Postal Ballot Notice dated 29th May, 2024 ("Notice"), through remote e-voting only.

Item No.	Description of the Resolution
1	To approve re-appointment of Mr. Devendra Kumar Jain (DIN 00029782) as the Chairman and Managing Director of the Company for the tenure of 5 (five) years w.e.f 1st August 2024 to 31st July, 2029

In compliance with the MCA Circulars, the Company has completed the dispatch of Notice along with Explanatory Statement through e-mail on 14th June, 2024, to the Members of the Company holding Equity Shares as on Friday, 07th June, 2024 ("Cut-Off Date"). Voting rights shall be reckoned on the paid-up value of Equity Shares registered in the name of Members as on the Cut-Off Date. A person who is not a Member on the Cut-Off Date to treat the Notice for information purposes only.

In compliance with the MCA Circulars, hard copy of the Notice along with Postal Ballot Forms and pre-paid business envelope will not be sent to the Members for this Postal Ballot. The communication of the assent or dissent of the Members would take place through the remote e-voting system only.

Members may note that the Notice will also be available on the website of the Company at **www.gfllimited.co.in** under 'Investor' section and may also be accessed on the websites of the Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at **www.bseindia.com** and **www.nseindia.com** respectively. The Notice is also available on the website of CDSL at **www.evotingindia.com.**

In compliance with the provisions of Section 108 of the Act read with Rules, Listing Regulations and MCA Circulars, the Company is providing facility of remote e-voting to its Members in respect of the business mentioned in the Notice. The facility of casting votes by a Member using remote e-voting system will be provided by the authorized e-voting's agency Central Depository Services (India) Limited ("CDSL").

The process for temporary registration of email address to receive the Notice electronically and cast votes electronically (In case email id is not registered):

A. For Members holding shares in Physical form – Kindly provide necessary details like Folio No., Name of Member, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) by email to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

B. For Members holding shares in Demat form – Kindly provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy), AADHAAR (self-attested scanned copy) to Company at vineesh.v@inoxgroup.com or to RTA at rnt.helpdesk@linkintime.co.in

It is clarified that for permanent registration, Members are requested to register / update their e-mail address with their Depository Participant(s), in case they have not already registered / updated the same. Members who are holding shares in physical form are requested to get their email address registered with the Registrar and Share Transfer Agents (RTA) by sending email at rnt.helpdesk@linkintime.co.in

The detailed instructions regarding Postal Ballot / e-voting are provided in the Notice. However, Members are requested to take note of the following details:

Sr. No.	Particulars	Details
1	Link for e-voting	**www.evotingindia.com** To understand the process of e-voting, Members are requested to go through notes to Postal Ballot Notice.
2	Cut-off date for eligibility for e-voting	**Friday, 07th June, 2024**
3	E-voting period	-Starts on Monday, 17th June, 2024 at 9:00 a.m. IST -Ends on Tuesday, 16th July, 2024 at 5:00 p.m. IST (both days inclusive) Note: Voting shall not be allowed beyond the aforesaid date and time.
4	Scrutinizer Details	Mr. Dhrumil M. Shah [Membership No. FCS 8021 and CP: 8978], Partner of M/s. Dhrumil M. Shah, Practicing Company Secretaries.
5	Last date for publishing results of the e-voting	The results of the Postal Ballot will be announced not later than 48 hours from the conclusion of the e-voting. The Results declared along with the Scrutinizer's Report shall be placed on the Company's website www.gfllimited.co.in and on the website of CDSL and will be communicated to the BSE Limited and National Stock Exchange of India Limited.

In case you have any grievances connected with e-voting, please refer the e-voting manual/ Frequently Asked Questions ("FAQs") available at www.evotingindia.com or write an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

By order of Board of Directors
For GFL Limited
Sd/-
Vineesh Vijayan Thazhumpal
Company Secretary

Place : Mumbai
Date : 14th June, 2024

Crompton

Crompton Greaves Consumer Electricals Limited

CIN : L31900MH2015PLC262254
Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India
Tel.: +91-22-6167 8499 **Fax:** +91-22-6167 8383
E-mail: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE OF THE 10th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING ("VC")/ OTHER AUDIO-VISUAL MEANS ("OAVM")

Notice is hereby given that the 10th Annual General Meeting ("**AGM**") of Crompton Greaves Consumer Electricals Limited ("**the Company**") is scheduled to be held on **Friday, July 26, 2024,** at **11:00 AM.** (IST) to transact the Ordinary and Special business(es) as set out in the Notice, through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") without the physical presence of the Members at a common venue and the deemed venue of the meeting shall be the Registered Office of the Company situated at Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai - 400 070.

In accordance with the applicable provisions of the Companies Act, 2013 ("**the Act**") and in compliance with General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("**MCA**"), and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023, issued by the Securities and Exchange Board of India (**SEBI**), (hereinafter collectively referred as "**Circulars**") the Companies are allowed to hold the AGM through VC/ OAVM without the presence of Members at a common venue. Hence the AGM of the Company will be held through VC/ OAVM to transact the businesses as set out in Notice of AGM dated **May 16, 2024**.

In Compliance with the aforesaid circulars, the Integrated Annual Report including the Audited Financial Statements for the Financial Year 2023-24, along with the Notice of the AGM have been electronically sent to all the Members whose e-mail address are registered with the Company/ Depository Participant(s) ("**DPs**"). These documents are also available on the website of the Company at https://www.crompton.co.in/pages/financial-reports#AnnualReports the website of BSE Limited at www.bseindia.com the website of National Stock Exchange of India Limited at www.nseindia.com and on the website of National Securities Depositories Limited ("**NSDL**") at www.evoting.nsdl.com

Members holding shares in dematerialized mode, who have not updated their e-mail or KYC details are requested to register/ update the details with their depositories through their DPs for receipt of Notice of the AGM, Integrated Annual Report, and login details for joining the AGM through VC/ OAVM facility including e-Voting with their Depository only. The registered e-mail address will also be used for sending future communications. Further, Members are requested to notify any change in address or bank account details to their respective DPs.

Members holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR-1 (available for download from https://www.crompton.co.in/pages/investors-relations#InvestorService) to update their email, bank account details and other KYC details with Company's Registrar and Share Transfer Agent, KFin Technologies Limited ("**RTA**"). Members holding shares in physical mode are requested to e-mail the duly filled in form, to einward.ris@kfintech.com. This will enable the Members to receive electronic copies of the Integrated Annual Report 2023-24, Notice, instructions for remote e-Voting, instructions for participation in the AGM through VC and receive the electronic credit of dividend into their bank account. The manner in which the Members who wish to register bank mandates for receiving their dividends are detailed in the Notice of the AGM.

The final dividend will be paid electronically through various online transfer modes only to those Members who have updated their bank account details. The record date for the purpose of determining the eligibility of Members for the dividend is **Wednesday, July 10, 2024**. The payment of dividend shall be made within a period of 30 (Thirty) days from the date of AGM subject to approval of Members at the ensuing AGM. Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (**"TDS"**) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 at https://ris.kfintech.com/form15/default.aspx on or before **Friday, July 5, 2024**.

Instructions for Remote e-Voting/ e-Voting/ joining the AGM:

a) Members can join and participate in the AGM through VC/ OAVM facility only. The instructions for joining the AGM and the manner of participation in the remote electronic voting or casting vote through the e-Voting system during the AGM are provided in the Notice of AGM. Members participating through VC/ OAVM facility shall be counted for the purpose reckoning the quorum under Section 103 of the Act;

b) In terms of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide the facility to its Members to exercise their right to vote by electronic means on any or all of the businesses specified in the Notice convening the 10th AGM of the Company through e-Voting services of NSDL. Members will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through remote e-Voting as well as e-Voting system during the AGM. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 10th AGM will be transacted through voting by electronic means only;

c) Members holding shares either in physical form or in dematerialized form and whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the cut-off date, i.e., **Friday, July 19, 2024** ("**Cut-off Date**"), shall be entitled to exercise their right to vote by remote e-Voting as well as voting to be held at AGM on any or all of the business(es) specified in the Notice convening the 10th AGM of the Company;

d) The Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, July 11, 2024**, to **Friday, July 26, 2024** (both days inclusive);

e) The remote e-Voting period commences on **Monday July 22, 2024**, at **9:00 a.m. IST** and will end on **Thursday, July 25, 2024**, at **5:00 p.m. IST**;

f) The remote e-Voting module shall be disabled by NSDL for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) has been casted by the Member, the Member shall not be allowed to change it subsequently;

g) Those Members who will be present in the AGM through VC/ OAVM facility and have not cast their vote through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system during the AGM on all of the business(es) specified in the Notice convening the 10 th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote e-Voting but shall not be allowed to vote again during the AGM;

h) A person who has become a Member of the Company after the Notice is being sent but on or before the Cut- off Date for e-Voting, may obtain the Login ID and Password by following the instructions as mentioned in Notice of the AGM under "**Instructions for e-Voting**" or sending a request at evoting@nsdl.co.in. In case of any query regarding voting. Members may contact Mr. Sanjeev Yadav, Assistant Manager, NSDL at 1800 22 55 33 or send request at evoting@nsdl.co.in/ sanjeevy@nsdl.com

The Board of Directors have appointed Ms. Ashwini Inamdar, or failing her, Ms. Alifya Sapatwala of M/s. Mehta & Mehta, Practicing Company Secretaries as a Scrutinizer to scrutinize the e-Voting process including remote e-Voting during the AGM in a fair and transparent manner.

Members will be able to attend the AGM through VC/ OAVM using their e-Voting login credentials, on the website of the NSDL at https://www.evoting.nsdl.com

By order of the Board of Directors
For **Crompton Greaves Consumer Electricals Limited**
Sd/-
Rashmi Khandelwal
Company Secretary & Compliance Officer
ACS - 28839

Place: Mumbai
Date : June 14, 2024

गुंतवणूक कुठे करावी ?

गुंतवणूकदारांचे मुख्यत्वे दोन प्रकार आहेत. छोट्या गुंतवणूकदारांना नियमित बचतीतून मोठी रक्कम उभी करायची असते, तर बड्या गुंतवणूकदारांना कमी अवधीत रक्कम वाढवायची असते. सर्व वित्तसंस्था, म्युच्युअल फंड, विमा कंपन्या आणि बँकांनी गुंतवणूकदारांचे हेच दोन प्रकार गृहित धरून योजना सादर केल्या आहेत. कोणाला कोणती योजना सोयीस्कर पडेल, यासंबंधी विवेचन...

गुंतवणूकदारांचे ढोबळमानाने दोन प्रकार असतात. पहिल्या प्रकारच्या गुंतवणूकदारांना छोट्या बचतीतून मोठी रक्कम निर्माण करण्यात रस नसतो. त्यांना त्यांच्याजवळ असलेली रक्कम दुप्पट-तिप्पट कशी होईल, यात त्यांना रस असतो. अशा लोकांना मिळणारे घरभाडे, बँकेतील रकमेवर मिळणारे व्याज आणि अन्य मार्गांनी मिळणाऱ्या उत्पन्नातून ते छोट्या अवधीच्या योजनांमध्ये गुंतवणूक करतात आणि मोठा लाभ मिळवितात. या वर्गातील गुंतवणूकदार हे बडे गुंतवणूकदार होत. दुसऱ्या गटातील गुंतवणूकदार दररोज, दर आठवड्याला, महिन्याला किंवा वर्षाकाठी विशिष्ट रक्कम बाजूला ठेवून त्यातून मोठी रक्कम उभी करतात. देशभरात वित्तीय सेवा देणाऱ्या कंपन्या, विमा कंपन्या आणि म्युच्युअल फंड कंपन्यांनी हेच वर्गीकरण मान्य करून वेगवेगळ्या योजना जारी केल्या आहेत. छोट्या गुंतवणूकदारांसाठी ज्या योजना असतात, त्या दीर्घकालीन असतात तर बड्या गुंतवणूकदारांसाठी कमीत कमी अवधीच्या, अगदी एक-दोन वर्षांच्या योजना आहेत. मोठ्या गुंतवणूकदारांना कमी कालावधीत अधिक लाभ मिळतो. कारण त्यांची गुंतवणूक मोठी असते. उदाहरणार्थ, एखाद्या व्यक्तीने ९ टक्के वार्षिक व्याजदराच्या योजनेत एक लाख रुपये गुंतविले, तर वर्षाच्या शेवटी त्याला १ लाख ९ हजार रुपये मिळतील. म्हणजेच केवळ ९००० रुपये फायदा होईल. परंतु याच योजनेत एखाद्या बड्या गुंतवणूकदाराने एक कोटी रुपये गुंतविले, तर त्याला वर्षाअखेरीस ९ लाख रुपये जादा मिळतील.

मोठ्या गुंतवणूकदारांसाठी पर्याय

मोठ्या गुंतवणूकदारांसाठी सर्वांत सुरक्षित पर्याय म्हणजे मुदत ठेव. जर एखाद्या व्यक्तीकडे एक कोटी रुपये असतील आणि वर्षभरात या पैशांची

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गरज भासणार नाही, हे त्याला माहीत असेल, तर तो बँकेच्या मुदत ठेवीत पैसे ठेवू शकतो. जर बँक सात टक्के व्याज देत असेल, तरीही वर्षभरात त्याला सात लाखांची कमाई होईल. अर्थात, आजकाल काही खासगी बँका बचत खात्यांवरच सात टक्के व्याज देऊ लागल्या आहेत. याखेरीज बडे गुंतवणूकदार म्युच्युअल फंड, शेअर बाजार, विमा पॉलिसी तसेच प्रॉपर्टी खरेदी-विक्रीतून चांगला फायदा कमावू शकतात. अल्प मुदतीसाठीच्या म्युच्युअल फंडाच्या योजनांमधून कमीत कमी आठ ते दहा टक्के लाभ मिळतो. बडे गुंतवणूकदार विम्यातही गुंतवणूक करू शकतात. अर्थात, ही गुंतवणूक वर्षभरासाठी करता येणार नाही. कमीत कमी पाच वर्षांसाठी तरी पैसे गुंतवावे लागतील. विमा कंपन्यांच्या काही योजना अल्प मुदतीच्या असतात. बडे गुंतवणूकदार याचा फायदा घेऊ शकतात.

छोट्या गुंतवणूकदारांसाठी पर्याय

छोटी-छोटी रक्कम एकत्र करून मोठी रक्कम उभी करणे आव्हानात्मक असते. त्यामुळे छोटे गुंतवणूकदार विमा योजना, म्युच्युअल फंड किंवा बँकेतील मुदत ठेवीचा पर्याय स्वीकारताना दिसतात. तसे पाहायला गेल्यास छोट्या गुंतवणूकदारांसाठी सर्वांत जवळचा पर्याय म्हणजे सिस्टिमॅटिक इन्व्हेस्टमेन्ट प्लॅन होय. या प्रकारच्या गुंतवणुकीत दररोज, प्रत्येक आठवड्यात किंवा प्रत्येक महिन्यात छोटी-छोटी रक्कम भरून दीर्घ मुदतीसाठीची योजना स्वीकारून मोठी रक्कम तयार होऊ शकते. ही योजना तीस ते पस्तीस वर्षांपर्यंतची असावी. या योजनेनुसार गुंतवणूक करताना बचतीचा आकडा थोडासा जरी वाढविला, तरी २५ वर्षांत बचतीचा आकडा एक कोटीचा टप्पा ओलांडू शकतो. अशा तऱ्हेच्या काही योजना विमा कंपन्यांनीही सादर केल्या आहेत. यात रिटायर्मेन्ट प्लॅन, एज्युकेशन प्लॅन, मॅरेज प्लॅन अशा योजनांचा समावेश आहे. रिटायर्मेन्ट प्लॅन घेऊन निवृत्तीनंतरचे जीवन सुखकर करता येते. ज्या दाम्पत्याचे उत्पन्न कमी आहे, त्यांना भविष्यात आपल्या मुलांच्या लग्नांसाठी मॅरेज प्लॅन उपयुक्त ठरतो.

काश्मीरमधील शाळांमध्ये 'राष्ट्रगीत' बंधनकारक

■ श्रीनगर

जम्मू-काश्मीर शालेय शिक्षण विभागाने केंद्रशासित प्रदेशातील सर्व शाळांमध्ये सकाळच्या सभेत राष्ट्रगीत अनिवार्य केले आहे. शालेय शिक्षण विभागाच्या प्रधान सचिवांनी एका परिपत्रकाद्वारे दिवसाची सुरुवात राष्ट्रगीताने होईल, असे निर्देश सर्व शाळांना दिले आहेत. सकाळच्या सत्राची सुरुवात प्रोटोकॉलनुसार राष्ट्रगीताने व्हायला हवी. मात्र केंद्रशासित प्रदेशातील शाळांमध्ये ही प्रथा एकसारखी पाळली जात नसल्याचे निदर्शनास आले आहे. विद्यार्थ्यांमध्ये एकता आणि शिस्तीची भावना वाढीस लावण्यासाठी सकाळच्या सभा मौलिक ठरत असल्याचे शालेय शिक्षण विभागाने म्हटले आहे.

मुंबईत इमारतींवरील जाहिरात फलकांना बंदी

■ मुंबई

गेल्या महिन्यात १३ मे रोजी घाटकोपर येथील जाहिरात फलक कोसळून झालेल्या दुर्घटनेनंतर खडबडून जाग्या झालेल्या मुंबई महापालिकेने जाहिरात फलकांबाबत नवीन धोरण राबविण्याचा निर्णय घेतला आहे. हे नवीन धोरण येत्या ऑगस्टमध्ये येणार असून, त्यामध्ये मुंबईतील इमारतींवरील जाहिरात फलकांना कायमस्वरूपी बंदी घालण्याचा निर्णय घेतला आहे.तसेच विविध कंपन्यांच्या टॅक्सी आणि चौपाट्यांवरील बोटीवर जाहिराती फलक लावण्यासाठी पालिकेची परवानगी बंधनकारक असणार आहे.

पालिकेच्या मुख्यालयात अतिरिक्त आयुक्त अश्विनी जोशी यांच्या उपस्थितीत काल होर्डिंग संघटनेची बैठक पार पडली. यात नवीन जाहिरात धोरणाचा आढावा घेण्यात आला. ३ असोसिएशनच्या पदाधिकाऱ्यांसह महापालिकेचे अधिकारी उपस्थित होते.पालिकेचे जाहिरात फलक धोरण २००८ मध्ये तयार करण्यात आले होते. याच धोरणानुसार मुंबईतील जाहिरात फलकांना आतापर्यंत परवानगी दिली जाते. मात्र जुने दर, दंडासह अन्य नियमांमुळे २०१८ मध्ये पालिकेने नवीन धोरण बनवण्यास सुरुवात केली. २०२० मध्ये हे धोरण बनवून राज्य सरकारकडे मंजुरीसाठी पाठवण्यात आले. मात्र सरकारने या धोरणात अनेक बदल करून ते पुन्हा पालिकेकडे पाठवले. घाटकोपर दुर्घटनेनंतर या जाहिरात फलक धोरणाला वेग आला आहे. सध्या विधान परिषद निवडणुकीची आचारसंहिता लागू असल्याने ५ जुलैनंतर या धोरणाबाबत मुंबईकरांकडून हरकती व सूचना मागवल्या जाणार आहेत. साधारण ऑगस्टमध्ये नवीन धोरण लागू केले जाणार आहे.नवीन धोरणानुसार दोन जाहिरात फलकांमधील अंतर किती असावे, त्यांचा आकार किती असावा, नवीन दर इत्यादीचा विचार केला जाणार आहे.

चुकीच्या नरेटिव्हमुळे अपेक्षित यश नाही! भाजपा बैठकीत फडणवीसांचे मार्गदर्शन

■ मुंबई

लोकसभा निवडणुकीत विरोधकांनी संविधान बदलण्याचे चुकीचे नरेटिव्ह प्रचारात आणले. त्यामुळे काही जागा कमी आल्या असल्या तरी त्यामुळे आपल्यावर आभाळ कोसळलेले नाही, असे राज्याचे उपमुख्यमंत्री देवेंद्र फडणवीस यांनी म्हटले आहे. निवडणुकांच्या पराभवाचे चिंतन करताना विजयासाठीची रणनितीही तयार केली पाहिजे, असेही ते म्हणाले. ते आज मुंबईत भाजपा पदाधिकारी, बुथप्रमुख व आमदारांच्या सभेत मार्गदर्शन करताना बोलत होते.

राज्यात येऊ घातलेल्या विधानसभा निवडणुकीच्या तयारीचा भाग म्हणून मुंबईच्या भाजपाच्या मध्यवर्ती वसंत स्मृती कार्यालयात आज दिवसभर विविध बैठका झाल्या. या बैठकीत लोकसभा निवडणुकीतील अपेक्षित यश न मिळणे, तसेच आगामी विधानसभा निवडणुकीच्या तयारी संदर्भात चर्चा करण्यात आली. राज्यात लोकसभा निवडणुकीत भाजपाला अपेक्षित यश मिळाले नाही. मुंबईतही भाजपा उमेदवारांचा पराभव झाला. या सर्व गोष्टींची कारणमीमांसा करण्यासाठी त्याचप्रमाणे विधानसभा निवडणुकीच्या रणनितीसाठी या बैठका झाल्या. बुथप्रमुखांपासून ते प्रदेश पदाधिकारी स्तरावर या बैठका झाल्या असून, राज्यातील मराठा समाजाच्या आमदारांची एक विशेष बैठकही आयोजित करण्यात आली. लोकसभा निवडणुकीत बुथप्रमुखांनी योग्य प्रकारे काम केले नाही असे दिसून आले. त्यामुळे त्यांच्याबरोबर बैठक घेऊन त्यांच्या अडचणी समजून घेऊन त्यांना मार्गदर्शन करण्यात आले.

पती सिक्कीमचे मुख्यमंत्री होताच पत्नीचा आमदारकीचा राजीनामा

राजकारणातील एक नवा आदर्श

■ गंगटोक

सिक्कीमचे मुख्यमंत्री प्रेम सिंह तमांग यांच्या पत्नी कृष्णा कुमारी यांनी आमदारकीचा राजीनामा दिला. विशेष म्हणजे काही दिवसांपूर्वी तमांग यांनी मुख्यमंत्रिपदाची शपथ घेतली, त्यानंतर एका दिवसाने कृष्णा कुमारी यांनी आपल्या पदाचा राजीनामा दिला. त्यांचा राजीनामा विधानसभा अध्यक्षांनी स्वीकारला. कृष्णा कुमारी यांनी विधानसभा निवडणुकीमध्ये सिक्कीम डेमोक्रेटिक फ्रंटचे उमेदवार बिमल राय यांचा नामची सिंघीथांग मतदारसंघातून पराभव केला होता. कृष्णा कुमारी पहिल्यांदाच विधानसभा निवडणूक लढवत होत्या. तमांग यांच्या सिक्कीम क्रांतिकारी मोर्चाने विधानसभा निवडणुकीत ३२ पैकी ३१ जागा जिंकल्या होत्या.

कृष्णा कुमारी यांनी राजीनामा दिल्यानंतर आपल्या मतदारसंघातील नागरिकांना पत्र लिहिले. मी पक्षाच्या निर्णयाचा सन्मान करून निवडणूक लढवली होती. मोठ्या दुःखी मनाने मी सांगत आहे की, मी आमदारकीचा राजीनामा

दिला आहे. मी कधीही विचार केला नव्हता की, मी इतक्या लवकर राजकारणात येईन. मी राजकारणाला नेहमी समाजकारण म्हणून पाहिले आहे. पक्षाच्या अध्यक्षांनी निवडणूक लढवण्याचा आदेश दिल्याने मी निवडणुकीच्या मैदानात उतरले होते. लोकांची सेवा करण्यासाठी मला कोणत्याही पदावर राहण्याची आवश्यकता नाही. मी माझ्या क्षमतेनुसार मदत करत आली आहे आणि करत राहणार आहे. मी आणि माननीय मुख्यमंत्री नामची सिंगिथांग मतदारसंघासाठी योग्य उमेदवार देऊ, जो लोकांची सेवा करेल, असा विश्वास त्यांनी आपल्या पत्रातून दिला. यावेळी त्यांनी पती तमांग यांचे कौतुक देखील केले. मला विश्वास आहे की, तमांग यांच्या नेतृत्त्वात सिक्कीम प्रगती आणि विकास साध्य करेल, दरम्यान, पत्नीच्या या निर्णयानंतर तमांग यांनी देखील सोशल मीडियावर पोस्ट करत आपल्या भावना व्यक्त केल्या. ते म्हणाले की, कृष्णा कुमारी यांनी पक्षाचे कल्याण आणि उद्देश यांची प्राथमिकता लक्षात घेऊन सर्वानुमते आमदारकीचा राजीनामा देण्याचा निर्णय घेतला आहे. मतदारसंघासाठी एका समर्पित उमेदवाराची निवड केली जाईल.

मुंबईच्या वेशीवर 'पीओपी'च्या मूर्ती रोखण्याची संघटनेची मागणी

■ मुंबई

'पीओपी' अर्थात प्लास्टर ऑफ पॅरिस मूर्तीचे विसर्जनानंतर विघटन होत नसल्याने पर्यावरणाला हानी पोहोचत आहे.

त्यामुळे मुंबईत येणाऱ्या 'पीओपी'च्या मूर्ती मुंबईच्या प्रवेशद्वारावरच रोखा आणि सर्वेक्षण पथकांच्या माध्यमातून तपासणी करा, अशी मागणी गणेश मूर्तिकला समितीचे संस्थापक अध्यक्ष वसंत राजे यांनी पालिका आयुक्त प्रशासक भूषण गगराणी यांना पत्र दिले आहे.

समितीचे संस्थापक अध्यक्ष वसंत राजे यांनी पत्रात म्हटले आहे की, अशा गणेशमूर्तींमुळे पर्यावरणाला होणारा धोका लक्षात घेता सर्वोच्च न्यायालयाने पीओपीच्या गणेशमूर्तींवर बंदी घातली आहे. जल अधिनियम, १९७४ व पर्यावरण (संरक्षण) अधिनियम,१९८६ सारखे कायदे, सर्वोच्च व मुंबई उच्च न्यायालयाने वेळोवेळी दिलेले निर्देश, राष्ट्रीय हरित लवाद यांचे नियम व केंद्रीय पर्यावरण वने व वातावरणीय बदल विभाग, भारत सरकार यांच्यावतीने केंद्रीय प्रदूषण नियंत्रण मंडळ, दिल्ली यांनी १२ मे २०२० रोजी जाहीर केलेले सुधारित मूर्ती विसर्जनाची मार्गदर्शक तत्त्वे हे सर्व आहेत. मात्र मुंबई स्थानिक स्वराज्य संस्था आणि राजकीय इच्छाशक्तीअभावी पीओपीच्या गणेशमूर्तींवर बंदी घातली जात नाही, असेही वसंत राजेंनी स्पष्ट केले.

जाहीर सूचना

तमाम सर्वसाधारण जनतेस याद्वारे सूचना देण्यात येते की, माझे अशील सुंदरवन कॉम्प्लेक्स, ऑफ लोखंडवाला रोड, अंधेरी पश्चिम, मुंबई ४०००५३ येथे स्थित ओम को-ऑपरेटिव्ह हौसिंग सोसायटी लि. या संस्थेमधील पहिल्या मजल्यावरील सदनिका क्र. १०१, मोजमाप ८७.७५८ चौ.मी. कार्पेट क्षेत्रफळ ही सदनिका श्री. महेश कुमार चोखानी आणि सौ. मीना चोखानी यांच्याकडून खरेदी करण्याकरिता बोलणी करीत आहेत.

निम्न उल्लेखित सदनिकेसंदर्भात विक्री, देवाणघेवाण, गहाणवट, प्रभार, भेट, न्यास, ताबा, वारसा, संप्रेषण, धारणाधिकार, वहिवाट, मृत्युपत्र या मार्गे किंवा अन्य कोणत्याही प्रकारे कोणताही हक्क, शीर्षक, लाभ आणि/किंवा हितसंबंध असणाऱ्या, तसा दावा असणाऱ्या कोणीही/ सर्व व्यक्ती आणि/ किंवा वित्तीय संस्था यांनी त्याबाबत लेखी स्वरुपात, दाव्याच्या पृष्ठ्यर्थ सर्व नोंदणीकृत कागदपत्रांच्या नोटरीकृत सत्य प्रतींसह **ॲडव्होकेट, श्री. दिपेश जे. सांचला** यांचे कार्यालय क्र. ११२-ए, १ ला मजला, सुपरमार्केट सीएचएसएल, मोंघीबाई रोड, विलेपार्ले पूर्व, मुंबई ४०००५७ येथील कार्यालयात या सूचनेच्या प्रसिद्धी दिनांकापासून १४ दिवसांच्या कालावधीमध्ये कळवावे, अन्यथा असे सर्व दावे, हक्क, शीर्षक, लाभ आणि/किंवा हितसंबंध जर असल्यास, पुढील कोणत्याही सूचनेशिवाय सोडून दिले आणि/ किंवा गुंडाळून ठेवले असे समजण्यात येईल.

मालमत्तेची अनुसूची

सुंदरवन कॉम्प्लेक्स, ऑफ लोखंडवाला रोड, अंधेरी पश्चिम, मुंबई ४०००५३ येथे स्थित ओम को-ऑपरेटिव्ह हौसिंग सोसायटी लि. या संस्थेमधील पहिल्या मजल्यावरील सदनिका क्र. १०१, मोजमाप ८७.७५८ चौ.मी. कार्पेट क्षेत्रफळ, आणि सदर इमारत मुंबई उपनगर जिल्ह्याच्या नोंदणीकरण जिल्हा आणि उप जिल्ह्यामधील गाव ओशिवरा, तालुका अंधेरी, येथे स्थित असलेल्या आणि वसलेल्या सर्व्हे क्र. ४१ (भाग), ब्लॉक एफवा प्लॉट क्र. एफ/२९ ते एफ/३४ आणि सीटीएस क्र. ६२६/२५, ६२६/२६, ६२६/२७ धारण केलेल्या, एकूण ६६८१.६६ चौ.मी. किंवा साधारण तेवढेच मोजमाप असलेल्या जमिनीच्या प्लॉटवर बांधलेली आहे.

दिनांक: १५.०६.२०२४

सही/-
(दिपेश जे. सांचला)
वकील

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for **56** Equity shares of Face Value Rs. 10/- (Rupees Ten only) each with Folio No. **028734115** of **Reliance Industries Limited**, having its registered office at Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra - 400021 registered in the name of **MALIRAM AGARWALA** have been lost. **BINOD KUMAR AGARWALA** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	No. of securities held	Security Certificate No.	Distinctive No. From - To
028734115	5	6999863	143109702 - 143109706
028734115	40	6999864	143109707 - 143109746
028734115	11	12931341	259594748 - 259594758

Place: Mumbai
Date: 15th June 2024
Sd/-
BINOD KUMAR AGARWALA

PUBLIC NOTICE

Notice is hereby given that the following Share Certificates for **416** Equity shares of Face Value Rs. 10/- (Rupees Ten only) each with Folio No. **000375365** of **Reliance Industries Limited**, having its registered office at Maker Chambers IV, 3rd Floor, 222 Nariman Point, Mumbai, Maharashtra - 400021 registered in the name of **MALIRAM AGARWALA** have been lost. **BINOD KUMAR AGARWALA** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

Folio No.	No. of securities held	Security Certificate No.	Distinctive No. From - To
000375365	16	98057	6988834 - 6988849
000375365	9	265100	8124002 - 8124010
000375365	8	265101	8124011 - 8124018
000375365	2	265102	8124019 - 8124020
000375365	25	202085	12100197 - 12100221
000375365	19	314754	13525198 - 13525216
000375365	16	417289	15746621 - 15746636
000375365	7	474453	16345163 - 16345169
000375365	50	808670	19658899 - 19658948
000375365	35	808671	19658949 - 19658983
000375365	21	2096568	41692594 - 41692614
000375365	10	3031486	48871178 - 48871187
000375365	10	4743224	78003565 - 78003574
000375365	50	6243076	131379215 - 131379264
000375365	50	6243077	131379265 - 131379314
000375365	6	10578899	189123019 - 189123024
000375365	50	13055203	266656210 - 266656259
000375365	32	13055204	266656260 - 266656291

Place: Mumbai
Date: 15th June 2024
Sd/-
BINOD KUMAR AGARWALA

पावसाळा सुरू झाल्यानंतर राज्य सरकारची आपत्ती व्यवस्थापन सामग्री खरेदीला मंजुरी

अवर सचिव हितेंद्र दुफारे यांची माहिती

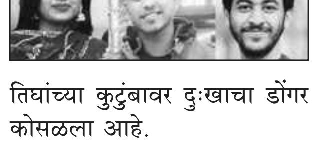
■ मुंबई

पावसाळ्यापूर्वी राज्यातील आपत्ती व्यवस्थापन यंत्रणा सज्ज करण्यात येतात. दरवर्षी पावसाळ्यादरम्यान कोणत्याही नैसर्गिक आपत्तीला तोंड देण्यासाठी सर्व सज्जता आपत्ती व्यवस्थापन विभागाकडून केली जाते. मात्र यंदा पावसाळा सुरू झाला तरी आपत्ती व्यवस्थापन विभागाच्या प्रस्तावावर निर्णय घेण्यात आला नव्हता. अखेर सरकारने आता सामग्री खरेदीचा निर्णय घेतला आहे. याबाबत आपत्ती व्यवस्थापन विभागाने शासन निर्णय काढला असल्याची माहिती अवर सचिव हितेंद्र दुफारे यांनी दिली आहे. राज्यात पावसाळ्यादरम्यान अनेक ठिकाणी दरडी कोसळण्याच्या, घरे खचण्याच्या तसेच पूर परिस्थिती उद्भवून मालमत्तेची हानी आणि जीवितहानी होण्याच्या घटना घडत असतात. या घटनांच्या दरम्यान आपत्ती व्यवस्थापन विभागाच्या वतीने पूर्वतयारी करण्यात येते आणि कमीत कमी हानी पोहोचेल तसेच जीवितहानी टाळता यावी यासाठी युद्ध स्तरावर प्रयत्न केले जातात. राज्यात उद्भवणाऱ्या विविध नैसर्गिक आणि मानवनिर्मित आपत्तींना प्रतिसाद देण्याकरिता भारतीय स्थलसेना राष्ट्रीय आपत्ती प्रतिसाद दल म्हणजे एनडीआरएफ राज्य आपत्ती प्रतिसाद दल म्हणजे एसडीआरएफ महाराष्ट्र अग्निशमन सेवा इत्यादी प्रतिसाद यंत्रणा कार्यरत आहेत. आपत्ती व्यवस्थापनाच्या कार्यासाठी पूर्वतयारीसाठी निधीची तरतूद करण्यात आलेली आहे. या निधीमधून प्रतिसाद यंत्रणांना शोध आणि बचाव कार्यासाठी आवश्यक साहित्य, यंत्रणा आणि उपकरणे उपलब्ध करून देण्यात येतात. राज्य आपत्ती व्यवस्थापन विभागाकडून यंदा सरकारकडे एकूण २३ साहित्य आणि उपकरणे उपलब्ध करून देण्याबाबत प्रस्ताव पाठवण्यात आला होता. मात्र पावसाळा सुरू झाला तरी या प्रस्तावावर निर्णय झाला नव्हता. त्यामुळे यंदाच्या पावसाळ्यात या यंत्रणा कशा पद्धतीने काम करणार आणि कोणती उपकरणे वापरणार असा प्रश्न निर्माण झाला होता. मात्र राज्य सरकारने निधी वितरण बाबतचा प्रस्ताव अखेर पावसाळा सुरू झाल्यानंतर मंजूर केला आहे.

रशियात मृत्यू झालेल्या विद्यार्थ्यांचे मृतदेह कुटुंबियांना सोपवले

■ जळगाव

रशियात वोल्खोव्हा नदीत बुडून मृत्यू झालेल्या जळगाव जिल्ह्यातील विद्यार्थ्यांचे पार्थिव त्यांच्या कुटुंबियांना सोपवले. ४ जून रोजी या तीन विद्यार्थ्यांचा वोल्खोव्हा नदीच्या किनाऱ्यावर फिरत असताना नदीत बुडून मृत्यू झाला होता. या सर्वांचे मृत्यू प्रमाणपत्र प्राप्त झाल्याने त्यांचे पार्थिव मॉस्कोवरून दुबईमार्गे मुंबईला दाखल झाले. त्यानंतर काल रात्री ११ च्या सुमारास मुलांचे पार्थिव त्यांच्या परिवाराच्या ताब्यात देण्यात आले. या घटनेमुळे



तिघांच्या कुटुंबावर दुःखाचा डोंगर कोसळला आहे.

रशिया येथील प्रशासन आणि पोलिसांच्यावतीने भारतीय दूतावासाला या घटनेबाबत कळविण्यात आले होते. भारतीय दूतावासाच्या अधिकाऱ्यांनी जळगावचे जिल्हाधिकारी आयुष प्रसाद यांना याची माहिती देऊन मृत विद्यार्थ्यांच्या पालकांशी संपर्क साधला होता. त्यानुसार परिवाराकडे त्यांचे पार्थिव सोपवण्यात आले. जळगावातील ३ विद्यार्थी त्यांच्या मुंबईतील एका मित्रासोबत अभ्यासाच्या फावल्या वेळेत रशियातील वोल्खोव्हा नदीच्या किनारी फेरफटका मारायला गेले होते. यावेळी एक मोठी लाट आल्याने त्यांचा बुडून मृत्यू झाला.

फॉर्म जी

वाहतूक, लॉजिस्टिक आणि वेअरहाउसिंग व्यवसायामध्ये कार्यरत
सुप्रीम ट्रान्सपोर्ट ऑर्गनायझेशन प्रायव्हेट लिमिटेड
करिता स्वारस्य अभिव्यक्तीचे आमंत्रण

(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६बी(६ए) सह वाचावयाच्या विनियमन ३६ए च्या उप-नियमन (१) अन्वये)

अक्र.	संबंधित तपशील	
१.	कॉर्पोरेट ऋणकोचे नाव व पॅन/सीआयएन/एलएलपी क्र.	सुप्रीम ट्रान्सपोर्ट ऑर्गनायझेशन प्रायव्हेट लिमिटेड पॅन: AAMCS0611A सीआयएन: U60230MH2008PTC216143
२.	नोंदणीकृत कार्यालयाचा पत्ता	५/बी-३४, अक्षय मित्तल इंडस्ट्रियल इस्टेट, एम. व्ही. रोड, अंधेरी (पूर्व), मुंबई, महाराष्ट्र, भारत, ४०००५९.
३.	वेबसाईटचे यूआरएल	लागू नाही
४.	बहुसंख्य अचल संपत्ती असलेल्या जागेचा तपशील	कॉर्पोरेट ऋणको वाहतूक, लॉजिस्टिक्स आणि वेअरहाउसिंग व्यवसायामध्ये कार्यरत होते. कॉर्पोरेट ऋणकोचे महाराष्ट्र, गुजरात, राजस्थान आणि दिल्लीमध्ये वेअरहाऊस आहे. तपशीलवार यादी http://ssarvi.com/running- cases.php येथे उपलब्ध आहे.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	सध्या कॉर्पोरेट ऋणकोचा कोणताही व्यवसाय प्रचलनात नाही
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	दि. ३१ मार्च, २०२१ रोजीनुसार प्रचलनातून महसूल भारतीय रु. २३,५१,५८,३८६/-.
७.	कर्मचारी/कामगारांची संख्या	लागू नाही
८.	गत दोन वर्षांची उपलब्ध वित्तीय विवरणपत्रे (वेळापत्रकासह), धनकोंची यादी, प्रक्रियेच्या पुढील कार्यक्रमांच्या तारखा समाविष्ट असलेले पुढील तपशील उपलब्ध असण्याचे ठिकाण:	भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६च्या **विनियमन ३६बी(६ए)** म्हणजेच **मालमत्ता निहाय ठराव** नुसार कॉर्पोरेट ऋणकोच्या एक किंवा त्यापेक्षा जास्त संपत्तीकरिता नवीन स्वारस्य अभिव्यक्ती मागविण्यात येत आहे. अधिक तपशिलाकरिता, कृपया स्वारस्य अभिव्यक्तीचे तपशीलवार आमंत्रण पहावे (लिंक खाली दिलेली आहे). कृपया स्वारस्य अभिव्यक्तीच्या तपशीलवार आमंत्रणाचा कॉर्पोरेट ऋणकोच्या संपत्तीच्या तपशिलासह संदर्भ घ्यावा आणि प्रक्रियेच्या त्यानंतरच्या घटनांकरिता संबंधित दिनांक खालील ठिकाणी उपलब्ध आहेत: http://ssarvi.com/running- cases.php supremetransportorg.cirp@gmail.com येथे मेल करावा.
९.	संकेताच्या कलम २५(२)(एच) अन्वये ठराव अर्जदाराची पात्रता उपलब्ध असण्याचे ठिकाण:	http://ssarvi.com/running- cases.php
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांक:	३० जून, २०२४
११.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी पारित करण्याचा दिनांक	२ जुलै, २०२४
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक	७ जुलै, २०२४
१३.	संभाव्य ठराव अर्जदारांची अंतिम यादी पारित करण्याचा दिनांक	८ जुलै, २०२४
१४.	संभाव्य ठराव अर्जदारांना माहिती निवेदनपत्रिका, मूल्यांकन नमुना, ठराव योजनेकरिता विनंती पारित करण्याचा दिनांक	८ जुलै, २०२४
१५.	ठराव योजना सादरीकरणाचा अंतिम दिनांक	७ ऑगस्ट, २०२४
१६.	ईओआयकडे सादर करण्यासाठी प्रक्रिया ईमेल आयडी	supremetransportorg.cirp@gmail.com येथे मेल करावा.

टीप: येथे नमूद केलेली माहिती सध्या ठराव व्यावसायिकाकडे उपलब्ध असलेल्या विद्यमान माहितीच्या आधारे आहे. ठराव व्यावसायिकास कोणतीही अतिरिक्त माहिती प्राप्त झाल्यास त्याकरिता अ. क्र. ८ मध्ये नमूद केलेल्या ईमेल आयडीवर ईमेलद्वारे मागणी करणाऱ्या व्यक्तींना वेळोवेळी अद्ययावत करण्यात येईल.

स्सार्वी रिझोल्यूशन सर्व्हिसेस एलएलपी (आयपीईद्वारे नियुक्त आयपी)
(त्यांचे भागीदार आणि प्राधिकृत स्वाक्षरीकार श्री. प्रशांत जैन यांच्या द्वारे)
सुप्रीम ट्रान्सपोर्ट ऑर्गनायझेशन प्रायव्हेट लिमिटेडचे ठराव व्यावसायिक
नोंद. क्र.: IBBI/IPE-0144/IPA-1/2022-23/50008
नोंद. आणि पत्रव्यवहाराचा पत्ता: बी६१०, बीएसईएल टेक पार्क, सेक्टर ३०ए
वाशी रेल्वे स्टेशनसमोर, वाशी, नवी मुंबई - ४००७०३.

दिनांक: १५.०६.२०२४
ठिकाण: नवी मुंबई

फॉर्म बी
जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ (परिसमापन प्रक्रिया) विनियमन, २०१६ चे विनियमन १२)

राजमल लखिचंद ज्वेलर्स प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

	संबंधित तपशील	
१.	कॉर्पोरेट ऋणकोचे नाव	राजमल लखिचंद ज्वेलर्स प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट ऋणकोच्या स्थापनेचा दिनांक	२१.०८.१९९७
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नोंदणीकरण झाले	कंपनी कायदा १९५६ अन्वये स्थापित आणि कॉर्पोरेट व्यवहार मंत्रालयाकडे नोंदणीकृत, आरओसी - मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्र.	U24230MH1997PTC110243
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	आरओसी नोंदीनुसार नोंदणीकृत कार्यालय: १८९, जोहरी बाजार, जळगाव, महाराष्ट्र, भारत, ४२५००१.
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	१०.०६.२०२४
७.	कॉर्पोरेट ऋणकोचे परिसमापन सुरू होण्याचा दिनांक	११.०६.२०२४ (माननीय एनसीएलटी द्वारे परिसमापन आदेश दिनांक ११.०६.२०२४ रोजी पारित परिसमापकांना आदेश ईमलद्वारे दि. १३.०६.२०२४ रोजी प्राप्त)
८	परिसमापक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण पत्ता	पलक स्वप्निल देसाई आयबीबीआय नोंद. क्र. IBBI/IPA-001/IP-P01517/2019-20/12515
९	मंडळाकडे नोंदणीकृत असलेला परिसमापकाचा पत्ता आणि ई-मेल	**पत्ता:** ९०१, ९वा मजला, पार्क व्हिस्टाज, लल्लूभाई पार्क रोड, एमटीएनएलजवळ, अंधेरी (पश्चिम), मुंबई - ४०००५८. **ईमेल :** palakdesai77@gmail.com
१०	परिसमापकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	**पत्ता:** ९०१, ९वा मजला, पार्क व्हिस्टाज, लल्लूभाई पार्क रोड, एमटीएनएलजवळ, अंधेरी (पश्चिम), मुंबई - ४०००५८. **ईमेल :** liq.rajmallakhichand@gmail.com
११	दावा सादर करण्याचा अंतिम दिनांक	११.०७.२०२४

याद्वारे सूचना देण्यात येते की, माननीय राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. ११.०६.२०२४ रोजी **राजमल लखिचंद ज्वेलर्स प्रायव्हेट लिमिटेडचे** परिसमापन सुरू करण्याचे आदेश दिले आहेत.

राजमल लखिचंद ज्वेलर्स प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे **दि. ११.०७.२०२४** रोजी किंवा त्यापूर्वी परिसमापकाकडे बाब क्र. १० समोर नमूद पत्यावर सादर करण्यास सांगण्यात येत आहे. वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारक त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

जर भागधारकाने त्यांचे दावे परिसमापन प्रक्रियेदरम्यान सादर न केल्यास, कॉर्पोरेट दिवाळखोरी ठराव प्रक्रियेदरम्यान अशा भागधारकाद्वारे सादर केलेले दावे, भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ अन्वये नादारी आणि दिवाळखोरी संकेत, २०१६ च्या कलम ३८ अन्वये सादर करण्यात आल्याचे मानले जाईल.

सही/-
पलक स्वप्निल देसाई
(राजमल लखिचंद ज्वेलर्स प्रायव्हेट लिमिटेडच्या प्रकरणात परिसमापक)
एएफए क्र. AA1/12515/02/221024/106149 (दि. २२ ऑक्टोबर, २०२४ पर्यंत वैध)

दिनांक: १५.०६.२०२४
ठिकाण: मुंबई